

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1245/(MAH)/2017
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Bell Finvest (India) Limited
V/s.
Avance Logistics & Trading India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
i.	G. ANIRVITH PURVISOTHAMAN	ADV. for the Petitioner	

ORDER

T.C.P. No. 1245/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Through a Praecipe a rectification is sought.
3. Corrigendum is to be issued. Instead of the words "Advance Logistics" the correct name is "Avance Logistics". Henceforth the name of the Respondent debtor shall be read as corrected.
4. The Praecipe is disposed of accordingly.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
05.10.2017
ah

Sd/-

M.K. Shrawat
Member (Judicial)